

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.203
CP(IB)/146(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

ICICI Bank

.....Applicant

Vs

John Energy Limited

.....Respondent

Order delivered on: 01/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Rohit Gupta, Adv. a.w Mr. Mustafa Kachwala, Adv.
& Mr. Shantam Mandhyan, adv. i/b. Krishnamurthy & Co

For the Respondent

: Mr. Navin Pahwa, Sr. Adv. a.w Ms. Pragati Bansal,
Adv. and Mr. Ravi Pahwa, Adv.

For the Investor

: Mr. Saurabh Soparkar, Sr. Adv.

ORDER

Ld. Sr. Counsel for the respondent is directed to serve compliance affidavit upon Financial Creditor within one-week. Ld. Counsel for the Financial Creditor is directed to convene a meeting with the creditors and file affidavit by reply to the compliance within one-week. The Ld. Counsel for the investor agreed to extend the FD submitted till the date of next hearing.

List for further consideration on 16.04.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)